

सेन्टीमेंट का जवाब दिया था, अब क्यों नहीं जवाब आप दे रही हैं। आपकी सरकार ने क्यों नहीं उनको गिरफ्तार किया। दिल्ली में आसरा लिए फिर रहे थे और आपकी नाक के नीचे आकर चले गए, लेकिन आपने उन पर एक्शन नहीं लिया ... (व्यवधान) ... यह आग हरियाणा में फैलाई। ... (व्यवधान)

श्री रशीद मसूद : दिल्ली में आए, क्यों गिरफ्तार नहीं किए गए? क्या हक है इस सरकार को बने रहने का? ... (व्यवधान)

श्री प्रकाश चन्द्र सेठी : मैंने कहा था, कानून में इसकी रुकावट नहीं है। स्थिति और विस्फोटक ... (व्यवधान)

DR. SUBRAMANYAM SWAMY : After this appeal, why are you allowing this supplementary?

श्री मनी राम बागड़ी : राष्ट्रपति जी को सिक्खों की बोट लेनी थी, इसलिए अकालियों को गिरफ्तार नहीं किया गया— यह मेरा आरोप है। ... (व्यवधान)

श्री प्रकाश चन्द्र सेठी : स्थिति विस्फोटक न हो जाए, इसलिए इस मामले में सरकार सोच-समझ कर restraint का उपयोग कर रही है। इसका यह मतलब नहीं है कि किसी खास मजहब को ही छूट दी गई है। आखिर ... (व्यवधान)

श्री रशीद मसूद : मुसलमानों को नमाज नहीं पढ़ने दी जा रही है ... (व्यवधान)

अध्यक्ष महोदय : अगला क्वेश्चन— श्री मंगल राम प्रेमी।

(व्यवधान)

अध्यक्ष महोदय : कह दिया, दुर्भाग्यपूर्ण है।

(व्यवधान)

Mechanical Seal Industry

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*247. SHRI E. BALANANDAN :
SHRI SUNIL MAITRA :

Will the Minister of INDUSTRY be pleased to state :

(a) whether the mechanical seal industry is entirely in small and medium sector;

(b) if so, whether Government have any intention to invite big industry to come into the picture sooner or later; and

(c) if so, the reasons for that?

THE MINISTER OF INDUSTRY
(SHRI NARAYAN DATT TIWARI) :

(a) Yes, Sir.

(b) and (c) No, Sir. However, specific proposals if received in the matter are considered by Government on merits.

SHRI E. BALANANDAN : In the answer given by the Minister, it says :

“(b) & (c) No, Sir. However, specific proposals if received in the matter are considered by Government on merits.”

Sir, this mechanical seal industry is a high technology and high precision industry. Now, it is in the small scale and medium sectors. Today the industry is using the capacity of only 40% and the rest of the 60% is lying idle. Now, may I know from the Hon. Minister whether M/s. B.D.K. Engineers Private Ltd., Hubli, Karnataka has submitted an application to the Government on

September 10, 1982 for a licence with the collaboration of John Crane Houdaille Inc., U.S.A., the biggest multinational in the mechanical seal industry and which operates in 22 countries in the world, having selling arrangement in 75 countries? If this application has been received by the Government, what is the reaction of the Government towards this application?

SHRI S.M. KRISHNA : Sir, in consideration of the need for upgradation of technology in the manufacture of mechanical seals, technical collaboration has been allowed in the past to the following Indian firms with foreign equity participation :

- (i) M/s. Durametall India who have a foreign collaboration with M/s. Durametall Corpn. U.S.A.
- (ii) M/s. Mars Seal Pvt. Ltd who have a collaboration with M/s. Cyclam, France.

Another one is in the small scale sector. That is M/s. Sealol Hindustan Ltd., which has a foreign collaboration with M/s. Sealol, U.S.A. Now, there is one application which is pending with the Government and that is received from M/s. B.D.K. Engineers Pvt. Ltd. who would like to get it in the small scale sector. They have made the application for the foreign collaboration.

SHRI E. BALANANDAN : Sir, the Minister did not say what is the position of processing of that application. He simply said that the Government will consider the application in a proper manner.

I may tell for the information of the Minister concerned that as soon as the application has been submitted to the Government the Deputy Director General of Technical Development and the Development Officer have gone into the merits of the application etc., and they have submitted a report. In this report, it has been recommended that this col-

laboration with M/s. John Crane Inc. is not necessary since we are having the same technology. Those industries which are already having foreign collaboration are 2 units in the medium sector and 13 units in the small-scale sector. They have the idle capacity of 60% and they are producing all range of mechanical seal which is required to day. The proposal which has been brought by the Hubli company before the Government contains no new technology, no modernisation and nothing is there. Therefore, after getting this report, due to some pressures from some-body, another committee has been appointed.

MR. SPEAKER : What is your Question?

AN HON. MEMBER : This is a story.

SHRI SATYASADHAN CHAKRABORTY : This is the saddest story.

SHRI E. BALANANDAN : So, they have submitted the report on the 18th November. Within one month, another committee has been appointed.

PROF. K.K. TEWARY : This is a cock and bull story.

SHRI E. BALANANDAN : Now, it is stated that the application for the new collaboration may be accepted. I want to know from the Minister that after the application is made by the company and after the Deputy Director General of Technical Development has submitted his report, why another committee has been appointed to process this application? We are already having an idle capacity of 60% in the mechanical seal industry and the new application is not for any new technology or for importing technology. It is only repetitive technology.

SHRI S.M. KRISHNA : Firstly, about the capacity, I am sure the Hon. Member will appreciate that the capacity which has already been created in the country is only a "claimed" capacity in the sense that the units which

go into the manufacture of mechanical seals got themselves registered with the DGTD if it is in the medium sector and if the small-seals industries want to go in for manufacture of mechanical seals, they get themselves registered with the Directorate of Industries at the State level. So, the "claimed" capacity in the country as reflected shows that there is under-utilisation.

SHRI SOMNATH CHATTERJEE :
To what extent ?

SHRI S.M. KRISHNA : Let me complete the answer. But the fact which has to be looked into is whether in physical terms the capacity is there. That has to be gone into.

DR. SUBRAMANIAM SWAMY :
So what ?

SHRI S.M. KRISHNA : That is with reference to the capacity. As regards the second part of the question about repetitive technology, the foreign collaborations are allowed keeping in view the Science and Technology statement which the Hon. Prime Minister has pronounced at the Tirupathi Science Congress...*(Interruptions)* I seek your protection, Sir.

DR. SUBRAMANIAM SWAMY :
He wants to seek protection from me of all the people ? *(Interruptions)* I am in the unhappy company of the Marxists.

SHRI S.M. KRISHNA : The foreign collaborations are allowed only in sophisticated and high priority areas, in export oriented and import substitution manufacture or for enabling indigenous industry to update existing technology in order to meet effectively changing consumer preferences and to become competitive in the export market. Within the parameters of these broad guidelines, the foreign collaborations are allowed.

SHRI SUNIL MAITRA : Sir, I am sorry to say that the entire thing is being sought to be pushed under the

carpet. What was the question ? I quote :

"(b) if so, whether Government have any intention to invite big industry to come into the picture sooner or later."

The Hon. Minister's reply is, "No, Sir". And then he says, "However specific proposals if received in the matter are considered by the Government on merits." On what date is he giving the reply ? It is 10th August, 1983, I have got a photostat copy of the application which is dated 10.9.82/5 10.82. Is he not misleading the House ? It is already in their possession. I can place it on the Table of the House; I can authenticate it.

AN HON. MEMBER : Let him lay it on the Table of the House.

SHRI SUNIL MAITRA : The reply will be given in the language of the Technical Evaluation Group of the DGTD which gave its own recommendations on 18th November, 1982. I am not going into the details of the whole thing. In its recommendation, firstly the Evaluation Group said:

"No new technology is being brought in."

Again, at the end, it says :

"Having regard to the above position whereby it is observed that almost all types of mechanical seals are being manufactured in India and the capacity of the existing manufacturers is grossly under-utilised, it is felt that there is no need for induction of yet another manufacturer in the field that too with foreign equity."

This report has been submitted with the approval of the Deputy Director General, DGTD.

SHRI SOMNATH CHATTERJEE :
Why are you upset ?

(Interruptions)

SHRI SUNIL MAITRA : Don't shout. One of the Members of the House belonging to that side is interested in this deal. I am prepared to prove it.

MR. SPEAKER : There is no question.

(Interruptions)

SHRI SATYASADHAN CHAKRABORTY : In view of the revelations made...

(Interruptions)

Please control the House. This is an important issue. The decision is made from one side of the House.

(Interruptions)

Please control the House.

(Interruptions)

SHRI SUNIL MAITRA : May I know from the Hon. Minister in view of the revelations made today on the floor House....

(Interruptions)

Will the Hon. Minister assure that the giant multi-national like John Crane will not be allowed to enter into the field of mechanical seal industry ?

DR. SUBRAMANIAM SWAMY : This is a blow to self-reliance.

SHRI S.M. KRISHNA : I would seek your indulgence to go into the question, 'if so, whether Government have any intention to invite big industry to come in ?' Where is the question of Government inviting somebody to come into the business ? It is only with reference to Government's invitation that I have said 'No' in my answer which is factually very correct. So I do not know why the Hon. Member is getting agitated over it.

SHRI G.M. BANATWALLA : You must protect the House, You read the

second sentence of the answer. It is misleading. So far as the information to the House is concerned, it is from the other side that it should come. But the information has come...

(Interruptions)

There is much more than what meets the eye. A deliberate attempt is made to mislead the House.

SHRI SATYASADHAN CHAKRABORTY : You are collaborating with the policy of Government.

SHRI GEORGE FERNANDES : The documents can be laid on the Table of the House.

SHRI SATYASADHAN CHAKRABORTY : I would urge the Prime Minister to intervene and say what is your policy. The Minister does not know what is the policy of the Government.

MR. SPEAKER : Why not listen ? What is this ? I do not know what he says. I do not know how you can run the House ?

(Interruptions)

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) : I want to assure the Hon. Members that there is no question of importing any repetitive technology in this matter. We will not allow any repetitive technology to be imported in the field of mechanical seals. Some technical and technological questions have been raised in this process because some technical questions have been raised, for example...

(Interruptions)

DR. SUBRAMANIAM SWAMY : By whom ?

(Interruptions)

SHRI SUNIL MAITRA : I am prepared to lay it on the Table of the House.

MR. SPEAKER : Please sit down.

(Interruptions)

SHRI NARAYAN DATT TIWARI : Let me answer. I said that we are not going to allow any repetitive technology of any monopoly house for this matter. But there are certain technical questions. For example, a question has been raised whether or not production of engineering seals for high pressure and high temperature applications is being made in the country or not, whether or not the existing manufacturers have mastered the technology for production of system application, whether or not the locally available industrial seal can be used for industrial seal applications etc. These are some of the technical questions which have been raised. It is a purely technical matter. We have not received the report from the DGTD and whatever reports the Hon. Members are now discussing are only reports at Development Officers level and at other officers level. It is not the final report of the Director-General of Technical Development.

(Interruptions)

They have not received any report from the Director General of Technical Development.

SHRI G.M. BANATWALLA : The sub-committee of experts gave you a report.

SHRI SUNIL MAITRA : Here is the report. This is the report.

(Interruptions)

SHRI NARAYAN DATT TIWARI : There might be many Committees and Sub-committees of DGTD. But I have not received any report from the Director-General, Technical Development as such. Therefore, any Sub Committee or Committee Report within the DGTD. is irrelevant for the purposes of Government.

SHRI SUNIL MAITRA : How is it irrelevant ?

(Interruptions)

SHRI NARAYAN DATT TIWARI : As and when we receive it, we will consider the recommendations of the DGTD or the Licensing Committee. There is a structured procedure in the matter. I again assure the House...*(Interruptions)*

AN HON. MEMBER : Will you please listen to me ?

MR. SPEAKER : Why should anybody listen to you if you do not listen to him ? This is diabolical.

SHRI NARAYAN DATT TIWARI : I again assure the House that we are not interested in getting an unnecessary repetitive technology from any multinational.

SHRI INDRAJIT GUPTA : Let there be a discussion on this.

MR. SPEAKER : Yes; you can have. Give notice for half-an-hour discussion.

SHRI SATYASADHAN CHAKRABORTY : Under 193.

MR. SPEAKER : There is no time for that. I will allow half-an-hour discussion.

SHRI SATYASADHAN CHAKRABORTY : This is a very important matter...

MR. SPEAKER : But you will not find time. It is you who have to decide. Mr. Lakkappa.

(Interruptions)

MR. SPEAKER : Why should you all feel so much agitated, I do not know. We can do in a calm and quiet manner. Why should you feel agitated ? This is not proper. I do not like this.

SHRI K. LAKKAPPA : The Hon.

Minister has stated categorically and very clearly that the intention of the Government of India is not to encourage the multi-nationals. For the benefit of the House, I will quote what our Hon. Prime Minister has stated. It is necessary because some Members on the other side have said...

MR. SPEAKER : You are not to answer their questions. I want you to put your question. The Minister can take care of himself.

SHRI K. LAKKAPPA : The Prime Minister has stated clearly that the Ministry should be restrained in encouraging multi-nationals. This is the policy of the Government—not to destroy the small sector. But then there are certain contradictions which have appeared; there are applications from multi-nationals. Therefore, the Minister's assurance should also include that further probe would be made to see that multi-nationals do not enter in the small sector in whatever manner and they do not dilute the policy of the Government of India. Will the Hon. Minister categorically assure this because this is happening even in spite of the Statement made by our Hon. Prime Minister that we should be restrained in inviting multi-nationals ?

SHRI SATYASADHAN CHAKRABORTY : What is the question ?

SHRI S.M. KRISHNA : The Government is bound by the statement made by the Prime Minister.

SOME HON. MEMBERS *rose*

MR. SPEAKER : We are going to have this discussion...

PROF. MADHU DANDAVATE : I want to ask a pointed question. The discussion may follow. But in the meantime there will be a lot of bungling. Therefore, I want to put one question. You had almost indicated that, after him, I should ask the question.

MR. SPEAKER : I never indicated. You took it for granted.

PROF. MADHU DANDAVATE : I did advance reservation.

MR. SPEAKER : Before you, Mr. Banatwalla was on his legs.

PROF. MADHU DANDAVATE : I was also on my legs. I was also trying to catch your eye.

MR. SPEAKER : So many Members try to catch my eye. Mr. Banatwalla.

DR. SUBRAMANIAM SWAMY : The Minister should seek your protection, sir, and not that of the Prime Minister.

SHRI G.M. BANATWALLA : The point is that it is the policy of the Government to encourage small scale industry. Now by considering the application for foreign collaboration, the small-scale industry gets adversely affected. For 7 years the import of the item was banned and thereby during the period sophisticated technology has come up and an expert sub-committee had said that the technology has improved, it has come up and it has developed to international standards...

MR. SPEAKER : What is your question ?

SHRI G.M. BANATWALLA : Then, in view of this finding, why this manipulation is being done in order to see that foreign collaboration come in ? Why—in spite of so much advancement ?...

(Interruptions)

PROF. SATYASADHAN CHAKRABORTY : Manipulations for whom ? Who is the interested person ? Manipulations for whom ?

SHRI S.M. KRISHNA : I would like to emphatically deny that there is any manipulation at any level of the Government...

PROF. SATYASADHAN CHAKRABORTY : You know that ?...*(Interruptions)*

SHRI S.M. KRISHNA : You cannot bar any applications from coming in...

MR. SPEAKER : Even this manipulation will not work by the Professor.

SHRI S.M. KRISHNA : Mr. Speaker, Sir, Government cannot shut out applications from flowing into the Ministry. So every application would be technically evaluated and then a decision will be taken...

(Interruptions)

अध्यक्ष महोदय : अगर आप अब सवाल करेंगे तो मैं बाद में हाफ-एन-अवर डिस्कशन नहीं दूंगा ।

PROF. MADHU DANDAVATE : That is not related to that. Half-an-hour discussion is different...

MR. SPEAKER : No; no.

PROF. MADHU DANDAVATE : Under what rule ?

MR. SPEAKER : Go ahead. There will be no half an hour discussion. You cannot have the cake and eat it too...

(Interruptions)

PROF. RUP CHAND PAL : There will be many more things to be said.

PROF. MADHU DANDAVATE : Is it not a fact that in 1978 a complete review of the capabilities of the indigenous mechanical seal industry was undertaken and at that time, it was declared that we are completely banning the imports and in the spirit of that and in the light of the fact that as far as the indigenous mechanical seal industry is concerned, 40,000 is the annual capacity and in spite of that 50% of the capacity remains unutilised. Then the market is also very low. In view of this, will

you try to encourage this indigenous industry and take a firm decision that under no circumstances we will allow the technology to be imported and not give this vague answer that is a particular case comes before us, in that case, we are prepared to consider ? Will you categorically consider in the light of all these facts which are placed before you and make a categorical declaration that no import of technology will be allowed ?

SHRI S.M. KRISHNA : As far as the capacity utilisation is concerned, I have already made my submission to the House and I am sure the Hon. Member has also heard the answer to that part of the question.

He mentioned something about a study which was made in 1978. We are in 1983. So, what government...*(Interruptions)* What the Government would like to...

PROF. MADHU DANDAVATE : 1984 shall be advanced or we shall go back ?

SHRI S.M. KRISHNA : There cannot be any compromise about indigenisation of the technology. There cannot be any compromise. We are not making compromise. And, as the Minister has assured this House, we are not going to encourage import of repetitive technology. But if there is any gap, then certainly it becomes the duty of the Government to look into that.

DR. VASANT KUMAR PANDIT : Let the R & D Department take care of it.

SHRI AJITSINH DABHI : Mechanical seals are being used in thermal power stations and refineries. There are 3 units in the small scale sector in Gujrat and 15 in the rest of the country which manufacture these mechanical seals. I would like to ask the Minister whether the existing units which manufacture these things have already imported foreign technology from USA

and France and are actually using that and whether any of the Corporations like IPCL or BHEL which use these mechanical seals have complained that the mechanical seals produced by these small scale units which are at present existing are below the standards or are not sophisticated.

SHRI S.M. KRISHNA : Sir, these things would be borne in mind by the D.G.T.D.

MR. SPEAKER : Next Question—
Q.No. 248. Shri Doongar Singh.

Creation of Indian Agriculture Service

*248. **SHRI DOONGAR SINGH :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the National Commission on Agriculture recommended the creation of Indian Agriculture Service rather than filling the higher posts in the Ministry on deputation basis;

(b) whether the higher posts in the Ministry are mostly filled by deputation; and

(c) action taken for creation of Indian Agriculture Service ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) :
(a) to (c) A statement is laid on the Table of the House.

Statement

SUBJECT : CREATION OF INDIAN AGRICULTURE SERVICE

The National Commission on Agriculture made the following recommendation regarding constitution of an All India Agriculture Service.

“35. An All India Agricultural Service should be formed immediately. This service should have different wings dealing with agriculture, animal husbandry and fisheries. There should, in addition, be

State agricultural service, junior and senior, with provision for inducting competent persons from the senior State services to the all-India service on a quota basis.”

The recommendation of the Commission is being examined by the Ministry of Agriculture.

2. The recommendation of the Commission regarding filling up the technical posts is as follows :—

“34. All Central technical posts should generally be filled by deputation from the States. The period of tenure should not be too short and may be fixed at five years. In the selection of these officers on deputation their position in the cadre and their competence rather than their pay scales should be the criteria.”

3. The higher technical posts in the Ministry of Agriculture (proper) are mostly filled by deputation on tenure basis.

श्री डूंगर सिंह : श्रीमन्, कमीशन ने बड़ी पुरजोर सिफारिश की थी कि इंडियन एग्रीकल्चर सर्विस का फार्मेशन इम्मेडिएटली होना चाहिए और उसके बहुत ही साउंड रीजन्ज दिए थे। लेकिन सात साल हो गए और अभी तक उस पर विचार ही हो रहा है। मैं मंत्री महोदय से जानना चाहता हूँ कि इतनी डिले का क्या कारण है और अभी इसमें कितने वर्ष और लगेंगे?

गृह मन्त्री (श्री प्रकाश चन्द्र सेठी) :
1977 में नई अखिल भारतीय सेवाओं का प्रकरण तत्कालीन सरकार के सामने गया था। उस समय प्रधान मंत्री, श्री मोरारजी देसाई ने कहा था कि इस पर पुनः विचार कर के कैबिनेट के सामने लाया जाए। फिर यह कैबिनेट के सामने 1978 में गया और